

ITEM NO.11

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
1668/2017

(Arising out of impugned final judgment and order dated
23/09/2016 in CRLA No. 1469/2013 passed by the High Court Of
Judicature at Allahabad, Lucknow Bench)

MALTI TRIPATHI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP. 1668/2017 (with exemption from surrendering and office
report)

Date : 06/02/2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
[IN CHAMBERS]

For Petitioner(s) Ms. Isha Garg,Adv.
Mr. Rajat Bhardwaj,AOR
Mr. Harshit Manaktala,Adv.

For Respondent(s) Mr. Harish Pandey,AOR

UPON hearing the counsel the Court made the following
O R D E R

Since the applicant, being a lady, aged around 82 years and
suffering from serious ailments, as noticed from the Medical
Report, application for exemption from surrendering is allowed, in
the interest of justice.

(NARENDRA PRASAD)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER